

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 302/TT/2019

Date: 17.7.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) Revision of transmission tariff for the 2001-04 period, 2004-09 period, 2009-14 period (ii) Truing up of transmission tariff for the 2014-19 period and (iii) Determination of transmission tariff for the 2019-24 period for Hathidah River Crossing Section of 220 kV Biharsharif – Begusarai Transmission Line in the Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 4.8.2020:-

2001-04, 2004-09 and 2009-14 period

- a) Provide excel sheet for the 2001-04 period, 2004-09 period and the 2009-14 period for analysis of detailed computation of revised tariff for the 2001-04, 2004-09 and 2009-14 period.
- b) Provide calculation of weighted average rate of interest on loan along with details of actual loans for 2001-04, 2004-09 and 2009-14 period.

2014-19 period

- c) Confirm, whether any further 'previously recognized liabilities' remain to be discharged for the 2014-19 period, since no additional capital expenditure (ACE) has been claimed for this period.

2019-24 period

- d) Provide excel sheet (soft copies of tariff computation) for the 2019-24 tariff block.
- e) Confirm whether any further 'previously recognized liabilities' remain to be

discharged for the 2019-24 period, since no ACE has been claimed for this period.

- f) Confirm if there is any ACE expected on account of undischarged liability/balance retention payment for the assets covered in the instant petition.
2. Confirm if all assets are currently in use and if there has been any decapitalization.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)